

of Journalists about the setting up of 'Benami' companies in order to deprive the employees of the benefits they are entitled to,

(b) if so, the action taken by the Government in the matter, and

(c) whether any prosecution has been started in this connection under the Company Law?

The Minister of Commerce (Shri Kanungo): (a) No resolution of the Madras Union of Journalists has been brought to our notice but a resolution on the subject passed by the Madras City Trade Unions, was brought to the notice of Government by the Indian Federation of Working Journalists

(b) and (c) It is not possible under the Companies Act, as it stands at present, to prevent registration of companies even with such ulterior motives as are alleged by the Federation. The question whether any power should be vested in the Registrar under the Companies Act to prevent such registrations is under the consideration of Government

**1 Air Base for Atomic Weapons in Pakistan**

\*628. { Shri P. C. Borooah  
Shrimati Mafida Ahmed  
Shrimati Ila Palchoudhuri

Will the Prime Minister be pleased to state

(a) whether the attention of Government has been drawn to a news item in the *Hindusthan Standard* Calcutta edition of 1st August, 1959 about the construction under the foreign aid Military Programme of a vast air-base which can carry atomic weapons,

(b) if so, the reaction of Government to this new construction,

(c) whether it is also a fact that foreign experts are visiting Habiganj area in Sylhet area; and

(d) whether the attention of USA has been drawn to this matter?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) and (c). Government are aware of the press report in question, but have no precise information

(b) and (d) Do not arise

**Kashmir in U.N. Map**

\*629. Shri D. C. Sharma: Will the Prime Minister be pleased to refer to the reply given to Starred Question No 252 on the 13th February, 1959, in regard to the wrong delineation of Kashmir's position on the United Nations Map and state what further action has been taken in the matter?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon): We have not yet received a reply from the United Nations Secretariat to our Permanent Representative's letter of December 17, 1958. They have been reminded

**Export of Shoes**

\*630. Shri Ram Krishan Gupta: Will the Minister of Commerce and Industry be pleased to refer to the reply given to Unstarred Question No 711 on the 23rd February, 1959 and state

(a) whether the negotiations with East Germany, Bulgaria and Yugoslavia for the supply of Indian shoes have since been concluded, and

(b) if so, the result thereof?

The Minister of Commerce (Shri Kanungo): (a) Yes Sir. In so far as East Germany is concerned

(b) An order for the supply of 60,000 pairs has been secured. The delivery is to be completed by the end of September, 1959 in three equal instalments. Negotiations are going on for a further supply of approximately 3 lakhs pair of shoes. Samples of which have already been sent to East Germany.